

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **18.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/141(CHE)/2023
NAME OF THE PETITIONER(S) : Profectus Captial Pvt Ltd
NAME OF THE RESPONDENTS : Proscan Diagnostics Pvt Ltd
UNDER SECTION : Sec 7 Rule 4 of IBC, 2016

ORDER

Present: Ld. Counsel Shri. Balasubramani for the Petitioner.

None for the Respondent.

Ld. Counsel for the Petitioner has filed a memo in compliance of the order dated 27.02.2024 vide Sr. No. 1887 dated 16.04.2024 stating that the Petitioner has received a sum of Rs. 20,46,603/- after 18.08.2020. Still an amount of Rs. 1,15,08,311/- is payable by the Respondent.

He submits that the petition is maintainable as it meets the threshold limit of Rs. 1.0 Crore.

Ld. Counsel for the Petitioner further submits that the default first occurred on 18.08.2020 and thereafter the Respondent continued making defaults.

List the petition for further arguments on **30.05.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)